

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

Date of Decision: 15.4.2992

OA 20/97

Pawan Kumar Khandelwal s/o Shri Raj Narain Khandelwal
r/o Post Village Machari via Rajgarh Distt. Alwar.
... Applicant

Versus

1. Union of India through Secretary, Railway
Ministry, Govt. of India, Rail Bhawan, New Delhi.
2. General Manager (E), W/Rly, Churchgate, Bombay.
3. Chairman, Railway Recruitment Board, Ajmer.

... Respondents

CORAM:

HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

Mr.Anupam Agarwal, counsel for Applicant

None for Respondents

O R D E R

PER HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN

Pursuant to the advertisement dated 19.3.96 the applicant applied for three posts namely Commercial Clerk, Ticket Collector & Accounts Clerk. He did not apply for the fourth post of LDC. For the posts of Accounts Clerk and LDC, knowledge of typing was necessary. The applicant was called for typing test as he had applied for the post of Accounts Clerk, for which knowledge of typing was necessary. The applicant admittedly failed in the typing test and consequently he was called for interview for the post of Accounts Clerk.

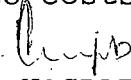
2. The grievance of the applicant is that for the posts of Commercial Clerk and Ticket Collector he was

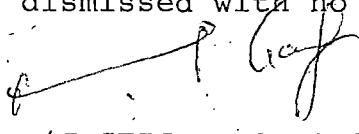
unlawfully not called for interview though he was within the zone of consideration.

3. A detailed reply has been filed on behalf of the respondents. Heard the learned counsel for the applicant. Unfortunately, none appears on behalf of the respondents.

4. A complete answer to the submissions made by the learned counsel for the applicant is to be found in para-1 of the reply filed by the respondents. In para-1 of the reply it has been clarified that; "the candidates are called for viva-voce to the extent of 2½ times to the vacancies advertised in the order of their merit in the written examination, whereas the candidates are called five times to the vacancies advertised for the purpose of typing test; again in the order of merit in the written examination."

5. The applicant was called for ~~written~~ ^{typing} test as he was within the zone of consideration having fallen within the category of five times of the candidates. He was not called for interview for the posts of Commercial Clerk and Ticket Collector as he was not within the zone of 2½ times of the candidates. The applicant was rightly not called for interview for the posts of Commercial Clerk and Ticket Collector as he did not fall within the zone of 2½ times of the candidates. The applicant has not been able to establish an indefeasible right for being appointed to anyone of the posts for which he applied. We find that the present OA is totally devoid of any merit and substance. It is accordingly dismissed with no order as to costs.


(A.P. NAGRATH)
MEMBER (A)


(JUSTICE O.P. GARG)
VICE CHAIRMAN